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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 492 OF 2025

IN THE MATTER OF:

KAPIL KUMAR SINGH

...Applicant

VERSUS

DHAMPUR SUGAR MILLS LTD. & ORS.

...Respondents

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FILED THROUGH

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Date: 03.02.2026

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 492 OF 2025

IN THE MATTER OF:

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VERSUS

DHAMPUR SUGAR MILLS LTD. & ORS.

...Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1 TO

ORIGINAL APPLICATION NO. 492 OF 2025 FILED BY THE

APPLICANT UNDER SECTIONS 14 AND 15 READ WITH 18(1) OF

THE NATIONAL GREEN TRIBUNAL ACT, 2010

I, Somesh Rattan, S/o Shri C.P. Agnihotri, aged about 47 years, working as Senior General Manager (Legal) of Dhampur Sugar Mills Ltd., having its office at 6th Floor, Max House, Okhla Industrial Estate, Phase – III, New Delhi – 110020, and presently at Noida, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory for the answering Respondent No. 1 and am well conversant with the facts and circumstances of

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the matter as per the records of the answering Respondent No. 1 made available to me. As such, I am competent to swear and affirm this affidavit.

2. The present reply is being filed by Respondent No. 1 i.e., Dhampur Sugar Mills Ltd. (“**Respondent No. 1**” / “**DSML**”) to Original Application No. 492 of 2025 filed by the Applicant under Sections 14 and 15 read with 18(1) of the National Green Tribunal Act, 2010 (“**Application**”). It is imperative to note that alongwith the instant Application, the Petitioner has annexed two pen drives showing alleged emission of smoke and discharge of untreated industrial effluent by the Respondent No. 1, however, the Petitioner has failed to provide a copy of these pen drives to the Respondent No. 1. During the last hearing, the Respondent no.1. had also sought a copy of the pen drive and again the Petitioner failed to provide the same. Further, thereafter, Respondent no.1 made various attempts to contact the Petitioner. Despite of the Respondent No. 1 taking steps such as calling the Petitioner and issuing a letter dated 28.11.2025, to procure a copy of the pen drives, the same has not been supplied to the Respondent no.1 yet. Hence, the Respondent No. 1 reserves



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its right to file an additional reply, if required, as and when the copy of the videos in the pen drives are made available to the Respondent No. 1.

3. In the Application under reply, the Applicant has largely made two allegations *qua* the Respondent No. 1. *First*, that during production, the Sugar and Distillery Unit of Respondent No. 1 are emitting 'toxic' / 'poisonous' smoke due to which allegedly the air quality is getting polluted. *Second*, that the Respondent No. 1 units are discharging their dirty water containing chemicals through open drains into the Ikhda river as a result of which allegedly the ground water is not fit for drinking or for irrigation of crops.
4. At the outset, all averments, allegations, contentions, and submissions made by the Applicant in the Application under reply are expressly and categorically denied for being frivolous, fallacious, *mala fide*, and designed to taint the reputation of the Respondent No. 1 and to mislead this Hon'ble Tribunal. Nothing contained in the present reply shall be deemed to be an admission of any statement made in the Application under reply merely for want



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of traversal. The specific non-denials of any of the averments, submissions or contentions made in the Application should not be considered as an admission of the same.

5. The Application suffers from *suppressio veri* and *suggestio falsi*, containing knowingly false, incorrect, and misleading statements in relation to material facts. The Applicant has deliberately suppressed crucial facts, including the full import of the comprehensive inspection report dated 18.02.2025 issued by Respondent No. 3, i.e., the Uttar Pradesh Pollution Control Board (“**Respondent No. 3**” / “**UPPCB**”), which clearly establishes that Respondent No. 1’s operations are in full compliance with all applicable environmental standards prescribed under the Environment (Protection) Act, 1986 and other relevant statutes.

6. The Application is an abuse of the process of this Hon’ble Tribunal and is filed with ulterior motives to generate publicity and to tarnish the reputation and goodwill of Respondent No. 1. The Applicant has approached this Hon’ble Tribunal with unclean hands, having made false and exaggerated claims without any scientific basis or credible



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evidence. It is submitted that the Application is bad in law as well as in facts, and thus, the Application is not maintainable and deserves to be dismissed *in limine*.

BRIEF FACTUAL CONSPECTUS

7. Respondent No. 1 is a reputable company incorporated under the Companies Act, 1913, with its corporate office at 6th Floor Max House, Okhla Industrial Area, Phase-III, New Delhi - 110020. The company has been operating its Sugar Unit since 1933 and Distillery Unit since 1991 at Dhampur, District Bijnor, Uttar Pradesh, contributing significantly to the local economy and providing employment (both direct and indirect) to thousands of people.
8. Further, the Respondent No. 1 has two manufacturing units – Sugar Unit and Distillery Unit. In the Sugar Unit, sugar is produced by using sugarcane as raw material. The sugarcane crushing capacity of the industry is 14000 TCD and the power generation capacity is 60MW. Further, the said unit is equipped with an effluent purification plant, an Online Continuous Effluent Monitoring System (“OCEMS”) which is connected to the servers of



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Respondent Nos. 2 and 3, and also has a concrete lagoon of 10,000 cubic meter capacity to store the treated effluent from the effluent purification plant.

9. The Distillery Unit of Respondent No. 1 produces Rectified Spirit / Absolute Alcohol / Extra Neutral Alcohol by using C-Heavy Molasses and Maize as raw materials and has power generation capacity of 10.5 MW. The said unit is equipped with multiple effect evaporators, slop boilers and condensate polishing unit for purification of polluted effluent. Further, mass flowmeters are installed at the inlet and outlet on the multi-effect evaporators which are connected to the servers of Respondent Nos. 2 and 3.
10. With respect to the Sugar Unit, the Respondent No. 3 has issued Respondent No. 1 a Consolidated Consent to Operate and Authorisation (“CCA”) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 (“Water Act”) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 (“Air Act”) and Authorization under Rule 6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016



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(“**Hazardous Waste Rules**”) notified under Environment (Protection) Act, 1986 as applicable. The said CCA has been granted to the Sugar Unit of Respondent No. 1 for the period till 31.12.2026. A copy of the CCA issued by Respondent No. 3 for the Sugar Unit of Respondent No. 1 is annexed herewith and marked as **Annexure R1**.

11. With respect to the Distillery Unit of Respondent No. 1, the Respondent No. 1 holds a valid CCA issued by Respondent No. 3 under Section 25 of the Water Act and Section 21 of the Air Act. The said CCA has been granted to the Distillery Unit of Respondent No. 1 for the period till 31.12.2027. A copy of the CCA issued by Respondent No. 3 for the Distillery Unit of Respondent No. 1 is annexed herewith and marked as **Annexure R2**.

12. Thus, from the aforesaid it is *ex-facie* that the Respondent No. 1 has obtained a valid licence from the prescribed statutory authorities to operate its units and has been conducting its operations in terms of the conditions mentioned in the CCAs and other directions passed by the authorities time to time. Further, the units are also routinely



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inspected by the officials of Respondent No. 2 and no such non-compliance / deficiency has been reported by the officials, as alleged by the Applicant.

PRELIMINARY SUBMISSIONS

I. RESPONDENT NO. 1 IS IN COMPLIANCE WITH THE STANDARDS SET UNDER THE ENVIRONMENT PROTECTION ACT, 1986 AND OTHER RELEVANT STATUTES

13. It is submitted that contrary to the Applicant's baseless allegations in the instant Application, the Respondent No. 1 has employed state-of-the-art air and water pollution control mechanisms and has taken all steps in compliance with the conditions set out in the respective CCAs of the Sugar and Distillery Unit.

14. It is submitted that upon receiving a purported letter / compliant dated 17.01.2025 from the Applicant, the officials of Respondent No. 3 had visited the units of Respondent No. 1 on 29.01.2025 and conducted a detailed inspection and prepared an inspection report



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dated 18.02.2025 (“**Inspection Report**”) covering its observations and findings with respect to the allegations levelled by the Applicant.

15. In the said Inspection Report, after careful consideration of all facts and circumstances and the facilities available at the Respondent No. 1’s units, the Respondent No. 3 did not find any merit in the allegations levelled by the Applicant and informed the Applicant *vide* its letter dated 06.06.2025 that its complaint has been disposed of.

16. Pertinently, at the time of inspection, both the units were found to be operational and hence, the Inspection Report provides a true and accurate picture of the manner in which operations are conducted at the units of Respondent No. 1. In the Inspection Report, the observations made with respect to the facilities available and the measures taken by the Respondent No. 1 to prevent air pollution and water pollution at its Sugar Unit and distillery Unit are as follows:

SUGAR UNIT:

A) *For prevention of Water Pollution*



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- a) An **effluent purification plant** of 4,500 KL/day capacity has been **installed** for purification of approximately 2,800 KL/day of effluent generated from the industrial processes of the industry. Further, at the time of inspection, the **effluent purification plant was found to be operational.**
- b) An **Online Continuous Effluent Monitoring System (“OCEMS”)** is **installed** at the outlet of the effluent purification plant, connected to both Respondent Nos. 2 and 3’s servers for real-time monitoring.
- c) A **concrete lagoon with 10,000 m³ capacity** has been **established for storage of treated effluent** from the effluent purification plant. Further, the effluent from lagoon is used for agricultural irrigation through proper pump and pipeline arrangements.

B) For prevention of Air Pollution

- d) To monitor and prevent air pollution, two boilers of 170 ton/hour steam generation capacity are installed at the unit. Both the boilers have separate electrostatic precipitators (ESP) as air pollution control system and a common chimney for flue gas emission is also installed at a height of 90 meters from the ground. **The air pollution control system was found to be operational.**



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- e) Further, four bagasse dryers are installed in the unit, in which the flue gas (after ESP) of the boiler is used. Two chimneys are installed in one dryer and the height of all eight chimneys is more than 35 meters from the ground. **OCEMS is installed for measuring flue gas emission on the common chimney associated with the two boilers.**

DISTILLERY UNIT:

- A) For prevention of Water Pollution
- f) **For the purification of polluted effluent** generated from the industrial process of the unit, **three (3) multiple effect evaporators** (capacity 2125 m³/day, 1080 m³/day and 1260 m³/day) and **slop boilers** of 75 tonne/hour and 55 tonne hour capacity **have been installed.**
- g) The spent wash generated from the industry is concentrated through multi-effect evaporator and incinerated in slop boiler and condensate and lease generated from multi-effect evaporator, cooling tower blow down, boiler blow down are purified through CPU and used in molasses dilution and cooling tower. **All water pollution control systems were found to be operational.**

Zero effluent disposal system is maintained at the unit. Mass flowmeters are installed at the inlet and outlet of the multi-



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effect evaporator installed in the industry which are **connected to the servers of Respondent Nos. 2 and 3.**

B) For prevention of Air Pollution

- i) Bag filter is installed on slop boiler of 75 ton/hour steam generation capacity as air pollution control system and chimney is installed 84 meters high from the ground for flue gas emission and ESP is installed on slop boiler of 55 ton/hour steam generation capacity as air pollution control system and chimney is installed 82 meters high from the ground for flue gas emission. **Both the boilers were found to be operational.**
- j) **OCEMS is installed on the chimney connected to its boiler for measuring air emission and the OCEMS is connected to the server of Respondent Nos. 2 and 3.**
- k) For alternative power supply, DG set with canopy of 750 CO₂ capacity is installed and the **height of exhaust pipe connected to the DG set is as per the board standards.** Further, for DG Set, diesel is used as per requirement.



Insofar as allegations of water pollution by the Respondent No. 1 units is concerned, the Respondent No. 3 collected samples of treated effluent being discharged from the outlet of effluent purification plant and sewage treatment plant and the same were analysed in the laboratory of Regional Office Bijnor. It is pertinent

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to note that as per the analysis report, the standards of the operators were found to be in accordance with the standards set under the Environment Protection Act, 1986.

18. Further, the Ikra / Ikhda drain flowing near the industry was also surveyed and at the time of survey, the effluent of the distillery and sugar unit of Respondent No. 1 was not found to be disposed into the Ikra drain and water samples were also collected from the upstream (near sugar cane yard) and downstream (near biocomposting yard) of Respondent No. 1 from the Ikra drain and analysed in the laboratory of the Regional Office, Bijnor.
19. With respect to the allegations in relation to the damage caused to the crop in nearby vicinity of the Respondent No. 1, Respondent No. 3 had sent a letter dated 28.01.2025 bearing no. 2314/4-Agriculture/ADA0/2024-25 to the District Agriculture Officer, Bijnor for an assessment report on the same. Respondent No. 3 was informed that there is no adverse effect on the destruction of crops and crop yield around the Respondent No. 1 unit.



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20. Lastly, in so far as the allegations of air pollution are concerned, monitoring of the combined chimney associated with the boilers installed in the Respondent No. 1's units was done by the laboratory of Regional Office, UPPCB, Bijnor on 29.01.2025 and the value of data in the monitoring report received was in accordance with the standards prescribed under the Environment Protection Act 1986.
21. Further, in the Inspection Report, the Respondent No. 3 had asked Respondent No. 1 to pay special attention to certain points and take preventive actions accordingly. The directions of the Respondent No. 3 and status of compliance of the same are as follows:

Directions of Respondent No. 3	Status of Compliance
Remove the old MS pipes found at various places on the drain found outside the industry premises on the road side and further strengthen the drain so that	<p>Complied.</p> 



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<p>there is no possibility of any kind of polluted effluent going outside the industry premises.</p>	 <p>A copy of the photograph of the drain outside the industry premises is attached herewith and marked as Annexure R3.</p>
<p>Remove the pumping station and pipe network installed near the lined lagoon so that there is no possibility of polluted effluent going outside the premises through the pump.</p>	<p>Complied.</p>   <p>A copy of the photographs establishing that the pumping station and pipe network installed</p>



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	near the lined lagoon has been removed is annexed herewith and marked as Annexure R4 .
Pressmud / fermentational slug / ash found in the main bio composting yard of the unit, which is in open and not covered, should be kept in a covered place so that there is no possibility of it going out during the rainy season and in case of strong winds.	Complied. The Respondent No. 1 has installed slop boiler, and has stopped bio composting after the installation of the same.
Bagasse which is used as fuel in industry is stored in covered sheds. The open spaces in the shed should be closed and water should be sprayed continuously	Complied. 



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<p>through fog guns so that there is no possibility of bagasse flying in the atmosphere.</p>	 <p>A copy of photographs of covered shed where bagasse is stored is attached herewith and marked as Annexure R5.</p>
<p>An energy meter should be installed at each boiler to assess the power consumption and a logbook should be maintained in order to ensure continuous operation of the air pollution system installed on the boilers in the industry.</p>	<p>Complied.</p> <p>Respondent No. 1 has installed an energy meter. A copy of the Electrical Morning Report dated 29.01.2026 is annexed herewith and marked as Annexure R6.</p>



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A centrifuge system should be installed near the fermenter to ensure proper handling of fermenter sludge generated in the distillery unit of the industry.



A copy of the photograph of the centrifuge system installed near the fermenter is annexed herewith and marked as **Annexure R7**.

22. In light of the above-mentioned observations and findings of the Respondent No. 3 in its Inspection Report, it is submitted that the Respondent No. 1 units (Sugar and Distillery Unit) are in compliance with the standards set under the Environment Protection Act 1986. Thus, it is submitted that the allegations levelled by the Applicant in the Application under reply are outrageous, frivolous, devoid of any merit and substance, and ought to be dismissed at the outset.



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II. APPLICANT IS ABUSING THE PROCESS OF THIS HON'BLE TRIBUNAL

23. It is submitted that the Applicant is blatantly abusing the process of this Hon'ble Tribunal by filing such a frivolous application which is devoid of merit and without any substance. The allegations raised by the Applicant in the instant application have already been inspected by the Respondent No. 3, who did not find any violation of environmental laws by the Respondent No. 1. The Applicant has filed the instant application with the sole intent of causing trouble and inconvenience to the Respondent No. 1 and to waste the time and resource of this Hon'ble Tribunal. The Applicant's conduct, as set out in detail in the following paragraphs, *ex facie* demonstrates that the instant Application is an abuse of process and deserves to be

★ dismissed with costs.



At first, the Applicant wrote a letter dated 17.01.2025 to the Regional Officer, UPPCB alleging that during production, toxic smoke comes out from the Sugar and Distillery Unit of Respondent No. 1 due to which allegedly the air quality is getting polluted.

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Further, the Applicant also alleged that the Respondent No. 1 units are discharging their dirty water containing chemicals through open drains into the Ikhda river as a result of which allegedly the ground water is not fit for drinking or irrigation of crops more than 100 feet.

25. Thereafter, without waiting for the Respondent No. 3 to analyse the allegations made by the Applicant by conducting an inspection / survey to verify the authenticity of such allegations, the Applicant, in a haste, issued a letter dated 12.02.2025 to this Hon'ble Tribunal raising the same allegations *qua* Respondent No. 1 and further alleging inaction on part of the officials of the Respondent No. 2.

26. However, contrary to the Applicant's allegation vis-à-vis inaction of Respondent No. 3, upon receiving the Applicant's letter dated 17.01.2025 issued to Respondent No. 3, the officials of Respondent No. 3 visited the site of Respondent No. 1 units and conducted a detailed inspection on 29.01.2025. Pertinently, the said inspection was conducted much prior to the date on which the Applicant sent a letter to this Hon'ble Tribunal. This indicates that the Applicant has no faith in Respondent No. 3, a statutory organization entrusted to



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implement Environmental Laws and rules within the jurisdiction of the state of Uttar Pradesh and is knocking at the door of this Hon'ble Tribunal as per its ease and convenience.

27. It is imperative to note that *vide* its letter dated 06.06.2025, Respondent No. 3 sent its Inspection Report to the Applicant informing that the complaint case of the Applicant against the Respondent No. 1 is disposed of. Contrary to the severe allegations raised by the Applicant, the Inspection Report disclosed that the Respondent No. 1 is in compliance with the different standards set out under the Environment Protection Act, 1986 and other relevant statues. The findings of the Respondent No. 3 in the aforesaid Inspection Report have been set out in the preceding part of the instant reply.



The evidence relied upon by the Applicant in the instant Application are of the same nature that were sent by the Applicant to the Respondent No. 3 alongwith its letter dated 17.01.2025. The Respondent No. 3 had dismissed the complaint against the Respondent No. 1 after careful consideration of these evidence and

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further on the basis of its observations and findings during the inspection conducted on 29.01.2025.

29. While the Applicant has failed to produce any cogent material on the basis of which the conclusion drawn by Respondent No. 3 can be doubted, merely because the Inspection Report did not return findings in the Applicant's favour, the Applicant has preferred the instant application before this Hon'ble Tribunal. Hence, the instant application is an absolute abuse of process of this Hon'ble Tribunal and deserves to be dismissed on this ground alone.

III. APPLICANT HAS FAILED TO PRODUCE ANY COGENT EVIDENCE TO SUBSTANTIATE ITS ILL-FOUNDED CLAIMS

30. It is submitted that the Applicant has raised general pleas in its Application and has failed to produce any material showing violations by Respondent No. 1. Viz. air pollution, the Respondent has averred that during production process, 'poisonous smoke' is emitted from the Sugar and Distillery Units of the Respondent No. 1, and for the same, the Applicant has placed on record a video



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showing 'poisonous smoke' coming out from the Respondent No. 1. It is preposterous and wholly absurd to even believe or imply that the smoke coming out of the Respondent No. 1's units are 'poisonous smoke' by merely relying on a video showcasing emission of smoke from a manufacturing unit. It is a widely known fact and a matter of common parlance that most of the manufacturing units emit smoke during the production process, however, there is no shred of evidence that the smoke being emitted from the Respondent No. 1 was 'poisonous'. Such bald averments in absence of any proof ought to be struck off at the outset. Moreover, despite of the Respondent No. 1 taking numerous efforts to procure a copy of the video being relied upon the Petitioner, the Petitioner has failed to provide the same.

31. Similarly, viz. allegations of water pollution, it is submitted that the Applicant has failed to produce any evidence that the Respondent No. 1 has discharged 'untreated industrial effluent' through open drains. A mere video showcasing discharge of water from drains cannot be said to be discharge of 'untreated industrial effluent' in absence of any document / laboratory reports supporting the said



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bald averment. Pertinently, the Petitioner has failed to provide a copy of this video as well, despite of numerous efforts being taken by the Respondent No. 1 to procure a copy of the same.

32. Further, it is submitted that the Plaintiff has merely averred that due to the alleged discharge of untreated industrial effluent, the ground water is 'undrinkable' at a depth of more than 150 feet. However, the said averment lacks any cogent evidence and in absence of the same, cannot be given any weightage by this Hon'ble Tribunal. This Hon'ble Tribunal has held that an original application with vague and general averments cannot be entertained in absence of relevant material showing the violations. Thus, the instant application ought to be dismissed at the outset with exemplary costs on the Applicant.

33. In light of the aforesaid facts and circumstances, it is *ex facie* that the Applicant is abusing the process of this Hon'ble Tribunal by filing a frivolous application, in complete disregard of the Inspection Report prepared by the Respondent No. 3 and that too without any cogent evidence. If the bald pleas of the Applicant are accepted, then it would open a floodgate of applications being filed by frivolous



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litigants like the Applicant who would file applications against industrial units without any cogent evidence solely with certain ulterior motives best known to them.

IV. PARALLEL PROCEEDING ONGOING BEFORE THIS HON'BLE TRIBUNAL ON SAME SUBJECT MATTER WHERE RESPONDENT NOS. 3 AND 4 FOUND RESPONDENT NO. 1 TO BE COMPLIANT

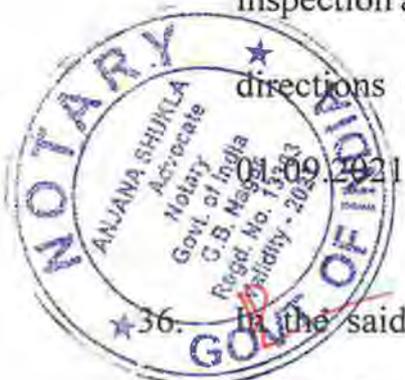
34. It is submitted that in 2019, one Mr. Adil Ansari had filed an original application bearing no. 539 of 2019 before this Hon'ble Tribunal which is pending adjudication as of date.

35. Upon the matter being remanded back to this Hon'ble Tribunal, this Hon'ble Tribunal directed *inter alia* Respondent Nos. 2 to 4 and the Central Ground Water Authority ("CGWA") to conduct a fresh inspection and file an affidavit disclosing status of compliance of the directions passed by this Hon'ble Tribunal in its order dated

36. In the said proceedings, compliance affidavits were filed by the Respondent No. 3 and 4 herein which clearly demonstrate that the

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Somesh Rattan



Respondent No. 1 is compliant except for the direction to ensure interlocking of pollution control devices with production processes, which is a separate issue altogether and has to be adjudicated upon by this Hon'ble Tribunal. Further, the said non-compliance has no correlation with the issues alleged in the instant application. It is pertinent to note that in the compliance affidavits filed by Respondent Nos. 3 and 4 herein it was stated as follows:

“UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 06.04.2024, 29.01.2025 and 29.07.2025. The unit was found operational during inspection dated 06.04.2024 and 29.01.2025 and the ZLD facility was found operational and adequate.....

Third Party institutions authorised by CPCB are also conducting the inspection of the above unit. The latest inspection done by VSI, Pune on 14.06.2025 and the unit was found complying.”



Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020

A copy of the compliance affidavit filed by the Respondent No. 3 herein in the said parallel proceeding is annexed herewith and marked as **Annexure R8**. A copy of the compliance affidavit filed by the Respondent No. 4 herein in the said parallel proceeding is annexed herewith and marked as **Annexure R9**.

37. Thus, it is submitted that the Respondent No. 1's units in question have been the subject of intensive enquiry by a joint committee of the Respondent Nos. 2 and 3 constituted in accordance with the Hon'ble Supreme Court's order dated 08.10.2021 in the Civil Appeal and on several other occasions thereafter. The same has also been stated in the reply filed by the Respondent No. 2 herein in the instant application. Subsequent to the order dated 01.09.2021, the Respondent No. 1 has undertaken additional compliance measures under the supervision of this Hon'ble Tribunal. The Hon'ble Supreme Court has been pleased to note these additional compliance measures on part of the Respondent No. 1 while disposing of the civil appeal via its order dated 07.01.2025. As of date, the Respondent No. 1 has largely discharged its compliance obligations which is evident from the compliance affidavit filed by the



Somesh Rattan
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S.R.

Respondent No. 3 and 4 herein in the parallel proceeding ongoing before this Hon'ble Tribunal.

38. From the above-mentioned facts and circumstances, it is evident that Respondent No. 1 has taken elaborate steps and invested in state-of-the-art pollution control systems, as noted by the Respondent No. 3 in its Inspection Report and as intimated to this Hon'ble Tribunal (and the Hon'ble Supreme Court) vide filings in *M/s Dhampur Bio Organics Limited & Ors. v. Adil Ansari & Ors.*, Civil Appeal No. 5975/2021, and *Adil Ansari v. Dhampur Sugar Mills Ltd. Asmoli & Ors.*, Original Application No. 539/2019 (ongoing before this Hon'ble Tribunal).

39. Further, it is pertinent to note that numerous inspections have been conducted since 2019, however, no authority such as the Respondent Nos. 2 and 3 have ever raised any concerns about 'poisonous' smoke being emitted by Respondent No. 1's units. It is reiterated that the Application filed by the Applicant is replete with knowing misstatements, wilful falsities, leaps of logic, deliberate mischaracterisation, misleading assertions, absence of any cogent evidence and wrongful suppressions. The Applicant has failed to



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Phase-II, New Delhi-110020

establish any case against the Respondent No. 1, and, thus, is precluded from obtaining any form of relief. All allegations are based on unverified videos and unsubstantiated claims. The Applicant seeks the extreme relief of permanent closure of Respondent No. 1's facilities based on wild, unproven allegations while Respondent No. 1 itself has demonstrated consistent compliance with applicable environmental laws and standards.

40. Further, this Hon'ble Tribunal must note that Respondent No. 1's operations are vital to the local economy, providing direct and indirect employment to thousands of workers and businesses through its extensive supply chain. The permanent closure of Respondent No. 1's facilities, as prayed for in the Application, would cause irreparable harm to the livelihoods of countless families and the socio-economic fabric of the region.



It is submitted that in the facts and circumstances as submitted by the Respondent No. 1, the instant application ought not be entertained by this Hon'ble Tribunal and the same is liable to be dismissed *in limine* with exemplary costs on the Applicant

Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020

42. The Respondent No. 1 craves leave of this Hon'ble Tribunal to add further facts and submissions, if required, at a later stage and during the hearing on the instant Application. Further, the Respondent No. 1 craves leave of this Hon'ble Tribunal to file any additional documents as it deems fit in the interest of justice to assist this Hon'ble Tribunal in the effective adjudication of the instant Application.

Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020



DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify that the contents of this affidavit of compliance which is based on official record and information available in the office are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

3 FEB 2026

Verified at Noida on this 3rd day of February, 2026.

Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020



DEPONENT



ATTESTED

ANJANA SHUKLA
Advocate Notary
Distt. Gautam Budh Nagar (U.P.)

3 FEB 2026



ANNEXURE R1

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28327762

222242/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2024

Date: 13/11/2024

To,

M/s

DHAMPUR SUGAR MILLS LTD SUGAR UNIT

DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to DHAMPUR SUGAR MILLS LTD SUGAR UNIT located at DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1.This CCA DHAMPUR SUGAR MILLS LTD SUGAR UNIT granted for the period from 13/11/2024 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	White Sugar	51000	Metric Tonnes/Month
2	Co- Power Generated	60	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	50 KLD	STP	Irrigation / Washing
Industrial	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD , only one outlet is allowed	Septic Tank	Re-used in the process and Irrigation on land

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

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In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5 to 8.5
2	BOD	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
3	TSS	30 mg/l (In case of discharge in surface water body) / 100 mg/l (in case of discharge on land)
4	COD	250 mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD , only one outlet is allowed

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6 to 9
2	BOD (mg/L)	30
3	TSS (mg/L)	100
4	Fecal Coliform (MPN/100ml)	1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

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1	Boiler of 170 TPH and 170 TPH	Bagasse - 100 TPH	01	Particulate Matter	Equipped with individual ESP and common stack with height of 90 meter from ground level.
2	DG set 750 KVA	Diesel	02	Particulate Matter	Equipped with canopy and stack height of 5.5 meters above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	As per E(P)A Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) Used oil and waste oil	TSDF / Authorised recycler	06 Ton per Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force

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under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The Consent to Operate issued vide letter no 141426/UPPCB/Bijnor (UPPCBRO)/CTO/air/BijnorI/2021 dated 31.12.2021 with validity 31-12-2026 and Hazardous Authorization 13196/ UPPCB/ Bijnor(Lab) / HW/Bijnor/2020 with validity 28-12-2025 are hereby revoked.
2. This consent to operate is valid for production Sugar and cane crushing capacity of 14000 TCD and 60 MW per day co-generation power.
3. Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.


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4. Unit shall operate and maintain the APCS i.e. ESP at the boiler of 170 TPH and 170 TPH common stack height of 90 meters from ground level.
5. DG sets of 750 KVA shall be equipped with canopy and stack height of 5.5 meter above the roof of nearest building.
6. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
9. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi.
10. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
11. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
12. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
16. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
17. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
18. The Unit must ensure the maximum reuse of treated effluent in process.
19. Treated effluent shall be used in irrigation on land and discharge of effluent is not allowed in drains/ river or any other surface water body.
20. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
21. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
22. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
23. Unit shall provide Hazardous tank in the Boiling house.
24. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
25. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.



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26. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environmental Officer

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Copy to:

Regional Officer Bijnor to ensure the compliance of the conditions imposed in the consent order.

RAM
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Chief Environmental Officer

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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |


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ANNEXURE R2

Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

178825/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2023

Date: 06/04/2023

To,

M/s

DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION

Dhampur Sugar Mills Ltd, Dhampur ,BIJNOR,246761

Application Id-
20040674

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION located at Dhampur Sugar Mills Ltd, Dhampur ,BIJNOR,246761. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DHAMPUR SUGAR MILLS LTD CHEMICAL DIVISION granted for the period from 06/04/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA by using B Heavy Molasses	455	Kilo Liters/Day
2	cogeneration power	10.5	Megawatt
3	RS/ENA/AA by using Cane juice syrup	490	Kilo Liters/Day
4	ethyl acetate	140	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	80KLD	Septic Tank	ground
Industrial	ZLD	ETP	ZLD

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii)The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard
1	Quantity of Discharge	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30mg/l
2	pH	5.5-9
3	TSS (mg/L)	100mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Slop Boiler 75 TPH	Slop and Baggasse	01	Particulate Matter	Bag filter as APCS and stack height of 84 meters from ground level
2	Slop Boiler 55 TPH	Slop and Baggasse	02	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 82 meter from ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50mg/NM3
2	02	Particulate Matter	50mg/NM3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.


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Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.


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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The earlier CTO issued by UPPCB vide letter number 173499/UPPCB/Bijnore(UPPCBRO)/CTO/Both/BIJNORE/2023 dated 19.01.2023 issued under Water (Prevention and Control of Pollution) Act 1974 and under Air (Prevention and Control of Pollution) Act 1981 for production of 350 KLD Rectified spirit/ ENA/AA and 140 KLD Ethyle Acitate and 10.5 MW cogeneration power with validity 31.12.2024 is hereby revoked.

2. This consent is valid for production of 455 KLD Ethanol/Rectified Spirit/ ENA by using B Heavy Mollases or 490 KLD Ethanol/Rectified Spirit/ ENA by using C Heavy Mollases with 140 KLD Ethyl Acetate and 10.5 MW cogeneration power.

3. Domestic sewage 80 KLD shall be disposed through STP of 220 KLD capacity, treated water shall be used in irrigation on land.

4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

5. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.

6. Unit must operate and maintain properly the installed flow meter and web camera with and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.

7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

8. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

9. Unit shall maintain the APCS installed in the slop fire boiler of 75 TPH with bag filtre and stack height is 84 meter from ground level, and Slop boiler of 55 TPH with ESP and stack height is 82 meter from ground level.

10. Unit shall install online emission monitoring system at the stack of Boiler of 55 TPH and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.

11. Unit shall ensure the connectivity of online emission monitoring system installed at the stack of Boiler of 55 TPH to the servers of CPCB and UPPCB .

12. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.

13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

14. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary

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Movement)Rules 2016.

15. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.

16. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc.at the main gate of the unit.

17. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

18. Unit shall submit ground water quality monitoring report and effluent monitoring report done by MoEF & CC approved laboratory in every 3 months.

19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2023.04.17
17:03:17 +05'30'

Chief Environment Officer

Copy to:

Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2023.04.17
17:03:31 +05'30'

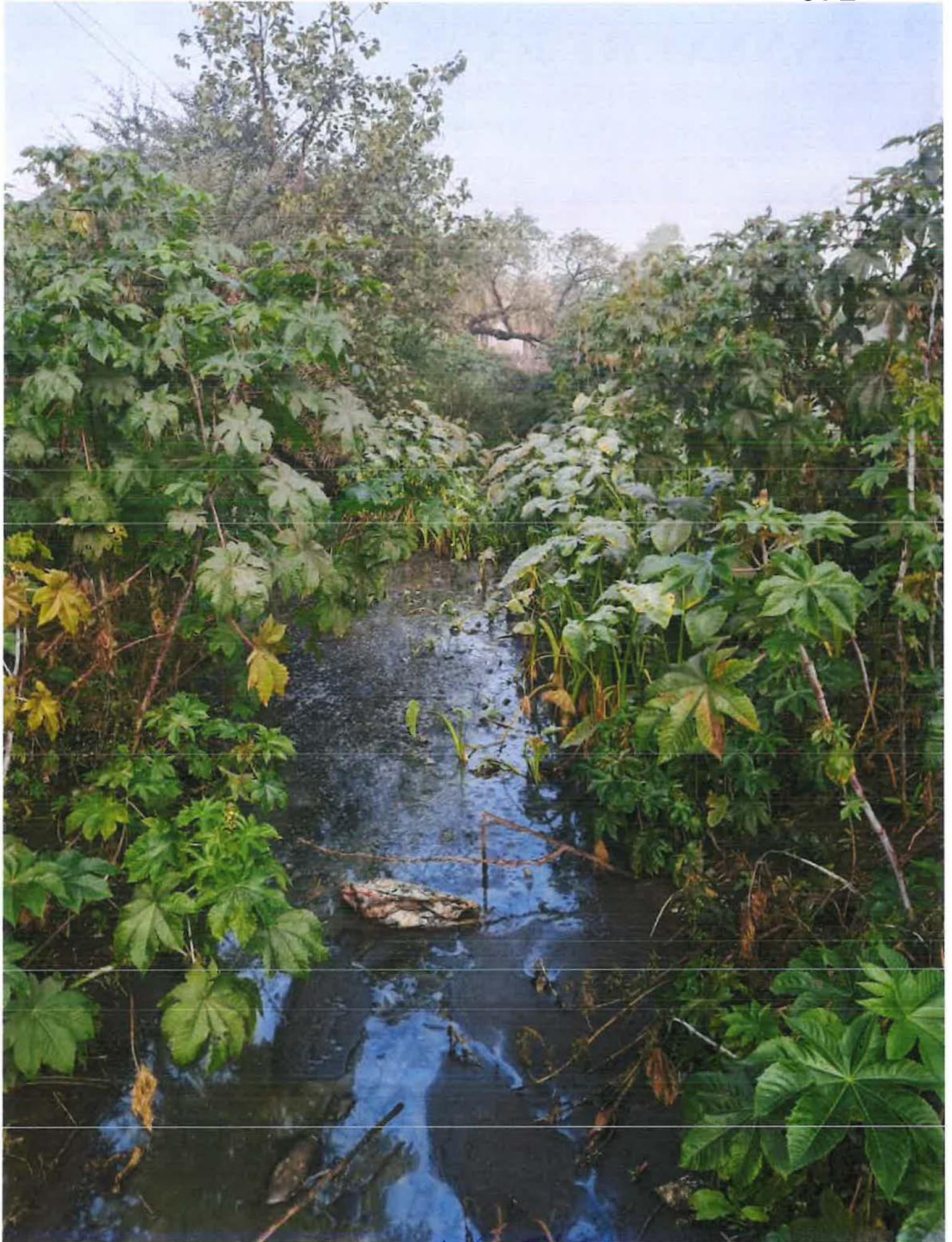
Chief Environment Officer


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ANNEXURE R3



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ANNEXURE R4

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ANNEXURE R5



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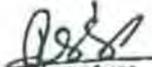
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ANNEXURE R6

Dhampur Sugar Mills Ltd., Dhampur (Co-Gen)
ELECTRICAL MORNING REPORT

DATE: 29-1-2026		TIME: 6 AM	
S.No.	SECTION	P1 (MW)	P2 (MW)
1	30 MW GEN	473.50	530.25
2	7.47 MW GEN	—	—
3	5.5 MW GEN	—	119.80
4	170 TPH AUX.	74.33	55.25
5	75 TPH AUX.	—	1.17
6	55 TPH AUX.	—	23.48
7	EXPORT	201.36	336.00
8	IMPORT	—	—
9	NEW CHEMICAL	—	47.34
10	CHEMICAL	—	92.12
11	SUGAR	197.81	94.69
12	TOTAL GEN.	1123.55	
13	TOTAL EXPORT	537.36	
14	TOTAL IMPORT	—	

Remark: P-1-Load - 20.0 MW
P-2-Load - 23.0 MW
S-5-Load - 5.00 MW
Export - 24.00 MW


Signature

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ANNEXURE R8

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO. 539 OF 2019

IN THE MATTER OF:

ADIL ANSARI

..... APPLICANT

VERSUS

DHAMPUR SUGAR MILLS & ORS.

.....RESPONDENT

INDEX

Sl. No.	Particulars	Pages
1.	Reply on behalf of Uttar Pradesh Pollution Control Board.	
2.	<u>ANNEXURE-1</u> True copy of letter dated 24.09.2021	
3.	<u>ANNEXURE-2</u> True copy of letter dated 29.09.2021	
4.	<u>Annexure-3</u> true copy of inspection report	
5.	<u>ANNEXURE-4</u> Copy of Analysis Report	
6	<u>ANNEXURE-5</u> Copy of the intimation letter for the year 2025 ar	
7	<u>ANNEXURE-6</u> Copy of NOC issued by UPGWB	
8.	<u>ANNEXURE-7</u> Copy of log book is Attached	
9	<u>ANNEXURE-8</u>	

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	Copy of Analysis Report	
10	Annexure -9 Copy of the intimation letter	
11	Annexure-10 Copy of log book is Attached	
12	Annexure-11 Copy of Amended EC	
13	Annexure-12 Copy of Analysis Report of treated	
14	Annexure-13 Copy of the intimation letter for the year 2025	

NEW DELHI
DATE 02-08-2025



(PRADEEP MISRA & DALEEP DHYANI)
Counsel for UP Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 539/2019



IN THE MATTER OF:

ADIL ANSARI

... APPLICANT

VS

DHAMPUR SUGAR MILLS LTD & ORS.

...RESPONDENT

REPORT ON BEHALF OF THE UTTAR PRADESH POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER DATED
02.04.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Ram Gopal, S/o Shri Revati Ram aged about 58 years, posted as Chief Environmental Officer, Circle-7, Uttar Pradesh Pollution Control Board (UPPCB), Lucknow, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



That this Hon'ble Tribunal vide order dated 02.04.2025 has been pleased to pass the following directions-

- "1. This original application is listed today after remand from the Hon'ble Supreme Court by order dated 07.01.2025 passed in Civil Appeal No. 5975/2021. In terms of the directions of the

(Signature)

(Signature)
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Hon'ble Supreme Court, Tribunal is required to firstly examine the compliance of the directions contained in the order dated 01.09.2021 passed in the OA and thereafter to re-visit to the directions with respect of payment of compensation. On 03.02.2025 notices were issued to the applicant and respondents.

2. *Learned Counsel appearing for respondent no.8-Uttar Pradesh Pollution Control Board (UPPCB) and respondent no.9-Central Ground Water Authority (CGWA) seek three weeks to file the report disclosing status of compliance of the directions of the Tribunal."*

3. That this Hon'ble Tribunal vide its order dated 01.09.2021 has disposed the abovenoted OA No 539/2019 and IA No 376 /2020 by issuing the following directions:

"157. We are further of the opinion that following directions are necessary for ensuring compliance of environmental norms by the units:

- i. *All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.*
- ii. *All the Units in question must provide for separate Energy Meter for entire ETP setup including its*



(P)

- accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.*
- iii. *UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.*
 - iv. *Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.*
 - v. *Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.*

The Statutory Authorities are directed to ensure the above directions strictly so that industries may run without causing damage or loss to the environment as well as to the local inhabitant sand farmers residing nearby the Units."



That the present application is related with 04 units of Dhampur Group in Uttar Pradesh. The units covered are M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal, UP, M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Meerganj, Bareilly, UP, M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur Bijnor, UP and M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, U.P.

5. That UPPCB vide letter no. H66182/C-7/O.A. No. 539/2019/21 dated 24.09.2021 has issued directions under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 in compliance of directions passed by this Hon'ble Tribunal vide order dated 01.09.2021.

A true copy of letter dated 24.09.2021 is being annexed herewith as **Annexure No. 1.**

6. That the unit vide its letter dated 29.09.2021 has submitted the reply to the directions issued vide letter dated 24.09.2021 of UPPCB.

A true copy of letter dated 29.09.2021 is being annexed herewith as **Annexure No.2.**

7. That in compliance of order dated 06.09.2024 passed by Hon'ble Supreme Court in Civil Appeal No. 5975/2021; M/s Dhampur Sugar Mills Ltd. & Ors. Versus Adil Ansari & Ors., the Joint Committee comprising of CPCB and UPPCB has undertaken the inspection of the unit in question.



A true copy of inspection report is being annexed herewith as **Annexure No.3.**

8. That the status of compliance with regard to the units of Dhampur Group is given below:

QZ

M/s Dhampur Sugar Mills Ltd. (Sugar Unit), (New Name – M/s Dhampur Bio Organic Ltd.) Asmoli, Sambhal		
Sr. No.	Order of Hon'ble NGT vide order dated 01-09-21	Status of Compliance
	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/ effluent at the start of the crushing season	<ul style="list-style-type: none"> The Inspection done by UPPCB on 17-12-2024 and 21-06-2025. The unit was found closed due to off season on 21-06-2025, however the effluent generated from washing was being treated in ETP and sample from outlet of ETP was collected. Copy of Analysis Report of treated effluent collected on 17-12-2024 and 21-06-2025 are annexed herewith as Annexure No. 4. ETP of Sugar units is stabilized one month before the crushing season and the cleaning process is completed after one month of closure season. The unit Intimate UPPCB regarding above. Copy of the intimation letter for the year 2025 are annexed herewith as Annexure No. 5.
2-	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3-	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to	<ul style="list-style-type: none"> The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the



	halt	entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
4-	Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season	<ul style="list-style-type: none"> • UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 17-12-2024 and 21-06-2025 in which the unit is found complying with the treated effluent discharge norms. • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by National Sugar Institute Kanpur on 12-12-2024 and the unit was found complying.
5-	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	Pertains to CBWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28-06-2026. Copy of NOC issued by UPGWB is annexed herewith as Annexure No. 6.



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Status of Compliance of the recommendations of Joint Committee constituted by order dated 6-09-2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.

1-	The unit shall maintain the ash disposal record with respect to disposal and distribution.	The Ash generated from the industry is given directly to the needy farmers through tractor-trolleys for use in agriculture after sedimentation by wet scrubber, for which the logbook maintained by the unit. Copy of log book is Attached herewith as Annexure No. -7.
	Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.	That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.
	Unit shall comply with following EC conditions: i. Install CAAQMS stations as per EC condition. ii. Make provision for rain	The unit has not complied with the recommendations.



water harvesting as per EC condition.

M/s Dhampur Sugar Mills Ltd. (Sugar Unit), (New Name – M/s Dhampur Bio Organic Ltd.) Meerganj, Bareilly		
Sr. No.	Order of Hon'ble NGT vide order dated 01-09-21	Status of Compliance
	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/ effluent at the start of the crushing season	<ul style="list-style-type: none"> The Inspection done by UPPCB on 06-12-2024, 01-01-2025, 13-01-2025, 04-02-2025 and 25-02-2025. During above inspections the unit was found to be complying with treated effluent discharge norms. The unit was found closed due to off season on 03-07-2025. Copy of Analysis Report of treated effluent collected on 06-12-2024, 01-01-2025, 13-01-2025, 04-02-2025 and 25-02-2025 are annexed herewith as Annexure No. 8. ETP of Sugar units is stabilized one month before the crushing season and the cleaning process is completed after one month of closure season. The unit Intimate UPPCB regarding above. Copy of the intimation letter for the year 2025 is annexed herewith as Annexure No. 9.
2-	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3-	UPPCB must ensure Interlocking of Pollution Control Devices with	<ul style="list-style-type: none"> The unit has not made the provision of Interlocking of Pollution Control Devices with



	<p>production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt</p>	<p>production processes.</p> <ul style="list-style-type: none"> That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
4-	<p>Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season</p>	<ul style="list-style-type: none"> UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 06-12-2024, 01-01-2025, 13-01-2025, 04-02-2025 and 25-02-2025 in which the unit is found complying with the treated effluent discharge norms. Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by National Sugar Institute Kanpur on 21-12-2024 and the unit was found complying.
5-	<p>Since the Asmoli Unit falls in the critical zone with respect to ground water</p>	<p>Pertains to CBWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28-06-</p>



	withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	2026.
Status of Compliance of the recommendations of Joint Committee constituted by order dated 6-09-2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.		
1-	The unit shall maintain the ash disposal record with respect to disposal and distribution.	The Ash generated from the industry is givendirectly to the needy farmers through tractor-trolleys for use in agriculture after sedimentation by wet scrubber, for which the logbook maintained by theunit. Copy of log book is Attached herewith as Annexure No. 10.
2-	Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.	That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
3-	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.
4-	Unit shall comply with	The unit has obtained the amended



following EC conditions: i. Install CAAQMS stations as per EC condition. ii. Make provision for rain water harvesting as per EC condition	Environment Clearance from SEIAA Uttar Pradesh on 21-05-2025 regarding CAAQMS. Copy of Amended EC is attached herewith as Annexure No. 11. The unit has not made the provision of Rain Water Harvesting System
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M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Dhampur, Bijnore		
Sr. No.	Order of Hon'ble NGT vide order dated 01-09-21	Status of Compliance
1-	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/ effluent at the start of the crushing season	<ul style="list-style-type: none"> The Inspection done by UPPCB on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025. During above inspections the unit was found to be complying with treated effluent discharge norms. The unit was found closed due to off season on 29.07.2025. Copy of Analysis Report of treated effluent collected on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025 are annexed herewith as Annexure No. 12. ETP of Sugar units is stabilized one month before the crushing season and the cleaning process is completed after one month of closure season. The unit Intimate UPPCB regarding above. Copy of the intimation letter for the year 2025 are annexed herewith as Annexure No. 13.
2-	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.



	time.	
3-	<p>UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt</p>	<ul style="list-style-type: none"> The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
4-	<p>Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season</p>	<ul style="list-style-type: none"> UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025 in which the unit is found complying with the treated effluent discharge norms. Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by Indian



(P)

		Institute of Technology, Delhi on 10-12-2024 and the unit was found complying.
5-	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	Pertains to CBWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28-06-2026.

Status of Compliance of the recommendations of Joint Committee constituted by order dated 6-09-2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.

1-	The unit shall either cover the 4000 m ³ capacity earthen lagoon, which was used for storing treated effluent in the past, with brick-lining or reclaim/fill up it completely.	The unit has completely filled up the 4000 m ³ lagoon with soil, which is verified during inspection done by RO officials, Bijnore on dated 29.07.2025
2-	Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT,PB.	<ul style="list-style-type: none"> The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production.



		However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
3-	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.

M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnore		
Sr. No.	Order of Hon'ble NGT vide order dated 01-09-21	Status of Compliance
1-	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/ effluent at the start of the crushing season	The unit is a distillery plant with Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
2-	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3-	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the	The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. However, the distillery unit is a Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not



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	production also comes to halt	operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
4-	Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season	<ul style="list-style-type: none"> • UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 06.04.2024, 29.01.2025 and 29.07.2025. The unit was found operational during inspection dated 06.04.2024 and 29.01.2025 and the ZLD facility was found operational and adequate. During inspection dated 29.07.2025 the unit was closed due to maintenance, for which the unit has given intimation letter to UPPCB. • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by VSI, Pune on 14-06-2025 and the unit was found complying.
5-	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	Pertains to CBWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28-06-2026.
<p>Status of Compliance of the recommendations of Joint Committee constituted by order dated 6-09-2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.</p>		
1-	Unit shall provide acoustic enclosure at the DG set.	Unit has provided acoustic enclosure at the DG set.
2-	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.



AN

The above status report is being placed for kind consideration of this Hon'ble Tribunal.

[Handwritten Signature]

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 01st DAY OF AUGUST, 2025 AT LUCKNOW.

[Handwritten Signature]

DEPONENT



Seen and Verified before me
[Handwritten Signature]
NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 1043/15

[Handwritten Signature]
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[Faint handwritten text]
S.J. Adal Advocate
Reg. No. 2043/1988
ADV 26

ANNEXURE R9

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 539 OF 2019**

IN THE MATTER OF:

ADIL ANSARI..... APPLICANT

VS.

DHAMPUR SUGAR MILLS & ORS RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO. 5 IN COMPLIANCE TO THE ORDER DATED 04.08.2025 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A TRUE COPY OF THE SAID LETTER DATED 24.09.2021 IS BEING ANNEXED HEREWITH AS ANNEXURE- 1.	
3.	A TRUE COPY OF THE SAID LETTER DATED 29.09.2021 IS BEING ANNEXED HEREWITH AS ANNEXURE-2.	
4.	A COPY 06.09.2024 OF THE SAME IS BEING ANNEXED HEREWITH AS ANNEXURE-3.	

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6.	A COPY OF THE SAID ORDER DATED 07.01.2025 IS BEING ANNEXED HEREWITH AS ANNEXURE- 4.	
7.	TRUE COPY OF THE JOINT INSPECTION REPORT IS BEING ANNEXED HEREWITH AS ANNEXURE-5.	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 04.11.2025

Place: NOIDA


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 539 OF 2019



IN THE MATTER OF:

ADIL ANSARI APPLICANT

VS.

DHAMPUR SUGAR MILLS LTD & ORS RESPONDENTS

RESPONSE ON BEHALF OF RESPONDENT NO. 5 IN COMPLIANCE TO
THE ORDER DATED 04.08.2025 PASSED BY THIS HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Jasjit Kaur, aged about 40 Years, D/o Shri Parminder Singh, currently posted as District Magistrate, Bijnor, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

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2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the applicant had filed the present application to bring attention of this Hon'ble Tribunal towards the existing environmental damage being done by units of Dhampur Sugar Mills in open day light and the environmental damage done by respondent units which is massive and is at very large scale.
4. That the above mentioned O.A was listed for hearing on 04.08.2025, wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:
 5. *"Meanwhile, official respondents are permitted to file their reply/response disclosing the status of compliance by private respondents in terms of the direction of the Tribunal dated 01.09.2021. Let the same be filed in the form of affidavit within four weeks."*



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5. That this Hon'ble Tribunal vide its order dated 01.09.2021 had disposed the above noted OA No 539/2019 and IA No 376 /2020 by issuing the following directions:

"157. We are further of the opinion that following directions are necessary for ensuring compliance of environmental norms by the units:

- i. All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.*
- ii. All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.*
- iii. UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.*
- iv. Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.*
- v. Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.*



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The Statutory Authorities are directed to ensure the above directions strictly so that industries may run without causing damage or loss to the environment as well as to the local inhabitant and farmers residing nearby the Units."

6. That the present affidavit relates to the M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur Bijnor, UP and M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Dhampur, Bijnor, U.P.
7. That UPPCB vide letter dated 24.09.2021 had issued certain directions to the Project Proponent directing them to submit their response as directed by this Tribunal under Sections 25,26 of Water (Prevention and Control of Pollution) Act, 1974 in compliance of directions passed by this Hon'ble Tribunal vide order dated 01.09.2021. A true copy of the said letter dated 24.09.2021 is being annexed herewith as **Annexure- 1**.
8. That the Project Proponent vide its letter dated 29.09.2021 had submitted its response along with the compliances to the directions issued by the UPPCB vide letter dated 24.09.2021. A true copy of the said letter dated 29.09.2021 is being annexed herewith as **Annexure-2**.



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9. That the Hon'ble Supreme Court constituted a Joint Committee vide order dated 06.09.2024 in Civil Appeal No. 5975/2021, The relevant portion of the said order dated 06.09.2024 is being produced as under and a copy of the same is being annexed herewith as Annexure-3.

1. "A joint report by the Central Pollution Control Board (CPCB) and the State Pollution Control Board shall be filed indicating the compliances as per the directions of the National Green Tribunal and also after taking into account the subsequent Committee reports. The report shall also indicate about the compliances of the conditions specified in the environmental clearances and further steps which need to be taken by the appellant(s). The report shall be filed within a period of six weeks from today."



10. That the Hon'ble Supreme Court vide its order dated 07.01.2025 in Civil Appeal No.(s) 5975/2021 had disposed of the said appeal directing as under:

5. "It is evident from the above that there are certain directions of the National Green Tribunal which have been complied and some directions are not yet complied with. We are of the opinion that it would be appropriate if we direct the Tribunal to monitor the compliances and ensure that its judgment dated 01.09.2021 is fully implemented. After

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ensuring implicit compliances of the directions, the Tribunal may revisit the directions with respect to payment of compensation and pass such orders as may be necessary.

6. Before issuing any further directions, the Tribunal shall hear all the parties to the proceedings.”

A copy of the said order dated 07.01.2025 is being annexed herewith as **Annexure-4.**

11. The Joint Committee had accordingly, undertaken the inspection of the unit in question during the month of October 2024

A true copy of the joint inspection report is being annexed herewith as **Annexure-5.**



That the status of compliance with regards to the units of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur Bijnor, UP and M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnor, UP is given as under:

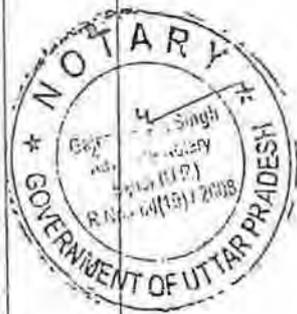
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M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Dhampur, Bijnore		
Sr. No.	Order of Hon'ble NGT vide order dated 01.09.21	Status of Compliance
1.	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season	<ul style="list-style-type: none"> The Inspection done by UPPCB on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025. During above inspections the unit was found to be complying with treated effluent discharge norms. The unit was found closed due to off season on 29.07.2025. ETP of Sugar units is stabilized one month before the crushing season and the cleaning process is completed after one month of closure season. The unit Intimate UPPCB regarding above.
2.	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3.	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever	<ul style="list-style-type: none"> The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing



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	<p>ETPs/PCDs are intentionally closed, the production also comes to halt</p>	<p>unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.</p>
4.	<p>Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season</p>	<ul style="list-style-type: none"> • UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025 in which the unit is found complying with the treated effluent discharge norms. • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by Indian Institute of Technology, Delhi on 10.12.2024 and the unit was found complying.
5.	<p>Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.</p>	<p>Pertains to CGWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28.06.2026.</p>



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Status of Compliance of the recommendations of Joint Committee constituted by order dated 6.09.2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ausari and Ors.

1.	The unit shall either cover the 4000 m ³ capacity earthen lagoon, which was used for storing treated effluent in the past, with brick-lining or reclaim/fill up it completely.	The unit has completely filled up the 4000 m ³ lagoon with soil, which is verified during inspection done by RO officials, Bijnor dated 29.07.2025
2.	Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT,PB. 	<ul style="list-style-type: none"> • The unit has not made the provision of Interlocking of Pollution Control Devices with production processes, • That the unit vide its letter dated 29.09.2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
3.	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.

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M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnore		
S. No.	Order of Hon'ble NGT vide order dated 01.09.21	Status of Compliance
1.	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season	The unit is a distillery plant with Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
2.	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3.	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt	The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. However, the distillery unit is a Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
4.	Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season	<ul style="list-style-type: none"> UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 06.04.2024, 29.01.2025 and 29.07.2025. The unit was found operational during inspection dated 06.04.2024 and 29.01.2025 and the ZLD facility was found operational and adequate. During inspection dated 29.07.2025 the unit was closed due to



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		<p>maintenance, for which the unit has given intimation letter to UPPCB.</p> <ul style="list-style-type: none"> • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by VSI, Pune on 14.06.2025 and the unit was found complying.
5.	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	Pertains to CGWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28.06.2026.
<p>Status of Compliance of the recommendations of Joint Committee constituted by order dated 6.09.2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.</p>		
1.	Unit shall provide acoustic enclosure at the DG set.	Unit has provided acoustic enclosure at the DG set.
2.	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.



3. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.
14. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

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DEPONENT

VERIFICATION

Verified at Dehra Dun on this 4th day of November, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.




DEPONENT

Sworn before me on this 4th day of the Nov. 2025
by Jasjit Kaur
who has been identified by S. Bhawar Pal Singh
who is personally known to me Jadoun Aet
whose signature (S) is here here it appears


Gajendra Pal Singh
NOTARY
BNOR-246701 (U.P.)


TRUE COPY



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 492 OF 2025**

IN THE MATTER OF:

KAPIL KUMAR SINGH

...Applicant

VERSUS

DHAMPUR SUGAR MILLS LTD. & ORS.

...Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come that I, Mr. Somesh Rattan, S/o Shri C.P. Agnihotri, aged about 47 years, working as Senior General Manager (Legal) of Dhampur Sugar Mills Ltd., having its office at 6th Floor, Max House, Okhla Industrial Estate, Phase – III, New Delhi – 110020, and presently at Noida, authorized signatory of the Respondent No. 1 in the captioned matter, do hereby appoint:

CYRIL AMARCHAND MANGALDAS

Advocates & Solicitors

L1 & L2, C- 001/ A/ 1, Max Tower, Sector 16B, Noida, Uttar Pradesh – 201301

Tel: (91-11) 6622 9000 Fax: (91-11) 66229009 |

Email: surabhi.khattar@cyrilshroff.com

(Surabhi Khattar) (D/2353/2015)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorise them:

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the hearing of case.
6. To appoint and instruct any other Legal Practitioner authorising them to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
7. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
8. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
9. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
10. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

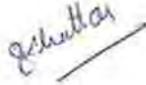
Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020

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IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this 3rd day of February 2026.

Somesh Rattan
Sr. General Manager (Legal)
Dhampur Sugar Mills Ltd.
Max House, 6th Floor,
Okhla Industrial Estate,
Phase-III, New Delhi-110020


Client



MS. SURABHI
KHATTAR,
ADVOCATE
(En No. D/2353/2015)



MR. SRIHARSH RAJ,
ADVOCATE
(EN No.- D/10038/2023)



MR. SHIVANSH
VISHWAKARMA,
ADVOCATE
(En.No.:
D/13888/2023)



MS. PALLAVI AGARWAL,
ADVOCATE
(EN No.-
R/6235/2025)

Level 1 & 2, Max Towers, C-001/A, Sector 16 B, Noida – 201 301, Uttar Pradesh
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| Phone Number: +91 7838621641